

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 889/93.

Dt. of Decision : 10.6.94.

P. Sudeendrakumar

.. Applicant

Vs

1. The Sub-Divisional Officer,
Telecom, Hindupur.

2. The Divisional Engineer,
Telecommunications,
Anantapur.

3. The Telecom District Manager,
Anantapur.

4. The Chief General Manager,
Telecommunications,
Door Sanchar Bhavan,
Hyderabad.

.. Respondents

Counsel for the Applicant :: Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. V. Bhamanna, Addl. CAGC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CANDRASEKHARA REDDY : MEMBER (JUDL.)

..2

1st page

Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The applicant was initially engaged as a casual mazdoor under the first respondent on 10.5.84. He continuously worked as such till 28.10.86 when his services were dispensed with. Eversince his disengagement he had been making oral representations to the respondents but without any success.

2. The respondents in their counter affidavit have not disputed the fact that the applicant was engaged as a casual mazdoor from May 1984 to 28.10. 86. The respondents contend that as there was no work after 28.10.86 he was not taken back. It is further stated in the counter affidavit that there is no record of the representation made by the applicant after his disengagement on 28.10.86.

3. It is more than apparent that the applicant took almost 7 years to approach the Tribunal seeking a direction for his reengagement. In view of the inordinate delay on the part of the applicant we are not inclined to give any direction to the respondents to reengage him as a casual mazdoor in preference to others. We however make it clear that it is open to the respondents to consider engaging the applicant fresh if such engagement of casual labour is being done by the respondents.

In 3 page

(22)

.. 3 ..

4. The O.A. is disposed of with the above observations without any order as to costs.

T. C. *Chandrasekhar Reddy*
(T. CHANDRASEKHARA REDDY)

Member (Judl.)

A. B. *Gorthi*
(A. B. GORTHI)

Member (Admn.)

Dated : 10th June, 1994

(Dictated in Open Court)

sd

Prabhakar
DEPUTY REGISTRAR(J)

Copy to:-

1. The Sub Divisional Officer, Telecom, Hindupur.
2. The Divisional Engineer, *Telecommunications*, Ananthapur.
3. The Telecom District Manager, Ananthapur.
4. The Chief General Manager, Telecommunications, Doosanchar Bhavan, Hyderabad.
5. One copy to Mr. K. Venkateswar Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr. V. Bhimanna, Addl. Commr., Hyderabad.
7. One copy to Library, CAT, Hyderabad.
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32nd page
16/6/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 10-6-1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. No. .

in

O.A.No. 889/93

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

